DEPARTMENT OF PARLIAMENTARY AFFAIRS AND LEGISLATION SECRETARIAT

NOTIFICATION

NO: DPAL 88 SHASANA 2020, BENGALURU, DATED:19.01.2021

The Karnataka Municipalities (Amendment) Ordinance, 2021 - ಇದಃ೙ 2021ರ ಜನವರಿ ಮಂಗಳವಾರ 18ರ ಪುಷ್ಯ ವಾರದಲ್ಲಿ ಸರ್ಕಾರಾಧನೆ ಹಿಂದೆ ಹಿಂದೆನು, ಸರ್ಕಾರಾಧನೆ ತಿನ್ನಿದರೆ 2021 ರ ಜನವರಿ ಅಧಿಧಾರಿ ಸಂವತ್ಸರ: 02 ಅಂಗಡಿಗೆ ಸರ್ಕಾರಾಧನೆ ತಿನ್ನಿದರೆ ಸರ್ಕಾರಾಧನೆ ತಿನ್ನಿದರೆ.

KARNATAKA ORDINANCE NO. 02 OF 2021

THE KARNATAKA MUNICIPALITIES (AMENDMENT) ORDINANCE, 2021

(Promulgated by the Governor of Karnataka in the seventy first year of the Republic of India and First published in the Karnataka Gazette Extra-ordinary on the 19th day of January, 2021)

An Ordinance to amend the the Karnataka Municipalities Act, 1964 (Karnataka Act 22 of 1964);

Whereas the Karnataka Legislative Assembly and the Karnataka Legislative Council are not in session and the Governor of Karnataka is satisfied that the circumstances exist which render it necessary for him to take immediate action to promulgate the Ordinance for the purposes hereinafter appearing;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Karnataka is pleased to promulgate the following Ordinance, namely:-

1. Short title and commencement.– (1) This Ordinance may be called the Karnataka Municipalities (Amendment) Ordinance, 2021.

(2) It shall come into force at once.
2. Amendment of section 101.- In the Karnataka Municipalities Act, 1964 (Karnataka Act 22 of 1964) (hereinafter referred to as the principal Act), in section 101,-

   (i) in sub-section (2),-

   (a) in clause (b), for the figures, words and brackets “0.3 percent (rupees three per thousand)” and “one percent (rupees ten per thousand)”, the figures, words and brackets “0.2 percent (rupees two per thousand)” and “1.5 percent (rupees fifteen per thousand)” shall respectively be substituted.

   (b) in clause (c),-

   (i) the words “measuring not above one thousand square meters” shall be omitted ; and

   (ii) for the figures, words and brackets “0.1 percent (rupees one per thousand)” the figures, words and brackets “0.2 percent (rupees two per thousand)” shall be substituted.

   (c) clause (d) and (e) shall be omitted.

   (ii) in sub-section (3), for the second proviso, the following shall be substituted, namely:-

   “Provided further that, the vacant land appurtenant to the building, up to one thousand square feet shall be exempted and more than one thousand square feet shall be levied with property tax on vacant land in accordance with clause (c) of sub-section (2).”

3. Amendment of section 102.- In section 102 of the principal Act,

   (i) in sub-section (1),-

   (a) after the words “having regard to the”, the word “prevailing” shall be inserted; and

   (b) for the words “fifty percent of the market value guidelines”, the words “twenty five percent of the prevailing market value guidelines” shall be substituted.

   (ii) in sub-section (2), for the words “fifty percent of the market value guidelines”, the words “twenty five percent of the prevailing market value guidelines” shall be substituted.

4. Substitution of section 102A.- For section 102A of the principal Act, the following shall be substituted, namely:-

   “102A. Enhancement of property tax.- (1) Notwithstanding anything contained in section 101 and 102 the property tax assessed and levied under either provision shall be assessed in year of revision of guidance value of property under section 45B of the Karnataka Stamps Act, 1957.”
(2) The property tax shall stand enhanced by three percent for every financial year in which no revision of guidance value is made:

Provided that, the Municipal Council may enhance such property tax up to five percent for every financial year and different rate of enhancement may be made to different areas and different classes of buildings and lands.

Provided further that, nothing contained in this section shall be deemed to affect the power of the State Government to direct an earlier revision of property tax.

Explanation: “Financial year” shall mean the year commencing on the first day of April.”

VAJUBHAI VALA
GOVERNOR OF KARNATAKA

By order and in the name of the Governor of Karnataka,

(K. DWARAKANATH BABU)
Secretary to Government
Department of Parliamentary Affairs and Legislation

The Karnataka Official Language Act, 1963 (Karnataka Act 26 of 1963) and The Karnataka Municipalities (Amendment) Ordinance, 2021 (Karnataka Ordinance 2 of 2021) are hereby issued, after the Consolidation of the Municipalities Ordinance, 1964 (Karnataka Ordinance 22 of 1964).

2021ರ ಕಕ್ಬಟಕ ಪರಸೋಗಳ ಅಂತರಿಸಿದ ಸದಸ್ಯ 02
ಕಕ್ಬಟಕ ದಿನಾಂಕಂಗಳಿಗೆ (ಸಿಮಿಲಾರ್) ಬೊಲ್ಲಿಸಿದರು, 2021
(ನೋಟ ಗಳು ಅಕ್ಷರಗಳು ಮತ್ತೊಳಗಿಡಲಾಗುವುದಿಲ್ಲ, ಕಕ್ಬಟಕ ತನ್ನ ತದ್ದೀರದ ಸಮಯದಲ್ಲಿ 2021ರ ಜನವರಿ 13ರಿಗೆ ವಿನ್ಯಾಸದಲ್ಲಿ ಕಕ್ಬಟಕ ತನ್ನ ತದ್ದೀರದ ಪ್ರಕ್ರಿಯೆಯಲ್ಲಿರುವ ಮೇಲೆ ಜನವರಿ 19ರಿಗೆ ನೋಟ ಕೊಡಲಾಗಿದೆ)

ಕಕ್ಬಟಕ ತನ್ನ ತದ್ದೀರದ ಪ್ರಕ್ರಿಯೆ, 1964ರಲ್ಲಿ (1964ರ ಕಕ್ಬಟಕ ತನ್ನ ತದ್ದೀರದ 22) ಸ್ವಲ್ಪದ ಮೇಲೆ ಉದ್ದೇಶದ ನೋಟಕಾರಿ.

ಕಕ್ಬಟಕ ತನ್ನ ತದ್ದೀರದ ಪ್ರಕ್ರಿಯೆ, ಕಕ್ಬಟಕ ತನ್ನ ತದ್ದೀರದ ಪ್ರಕ್ರಿಯೆ, ಅಕ್ಷರಗಳು ಉದ್ದೇಶದ ಮೇಲೆ ಉದ್ದೇಶದ ಕಕ್ಬಟಕ ತನ್ನ ತದ್ದೀರದ ಪ್ರಕ್ರಿಯೆ.